

THE HINDU MARRIAGE ACT, 1955

(Act No. XXV of 1955)

An Act to amend and codify the law relating to marriage among Hindus

Be it enacted by Parliament in the Sixth Year of the Republic of India as follows:-

CHAPTER I

PRELIMINARY

1. Short title and extent - (1) This act may be called the Hindu Marriage Act, 1955.

(2) It extends to the whole of India except the State of Jammu and Kashmir and applies also to Hindus domiciled in the territories to which this Act extends who are outside the said territories.

2. Application of Act: - (1) This Act applies-

(a) to any person who is a Hindu by religion in any of its forms or developments, including a Virashaiva, a Lingayat or a follower of the Brahma, Parthana or Arya Samaj,

(b) to any person who is a Buddhist, Jaina or Sikh by religion, and

(c) to any other person domiciled in the territories to which this Act extends who is not a Muslim, Christian, Parsi or Jew by religion, unless it is proved that any such person would not have been governed by the Hindu Law or by any custom or usage as part of that law in respect of any of the matters dealt with here in if this Act had not been passed.

Explanation: - The following persons are Hindus, Buddhists, Jainas or Sikhs by religion, as the case may be:-

(a) any child, legitimate, or illegitimate, both of whose parents are Hindus, Buddhists, Jainas or Sikhs by religion;

(b) any child, legitimate or illegitimate, one of whose parents is a Hindu, Buddhist, Jaina, or Sikh, by religion and who is brought up as a member of the tribe, community, group of family to which such parent belongs or belonged; and

(c) any person who is a convert or reconvert to the Hindu, Buddhist, Jaina or Sikh religion.

(2) Notwithstanding anything contained in sub-section (1) nothing contained in this Act shall apply to the members of any Schedule Tribe within meaning of clause (25) of

Article 366 of the constitution unless the Central Government, by notification in the Official Gazette, otherwise directs.

(3) The expression Hindu in any portion of this Act shall be construed as if it included a person who, though not a Hindu by religion is, nevertheless, a person to whom this act applies by virtue of the provision contained in this section.

3. Definitions: In this Act, unless the context otherwise requires,-

(a) the expression “**Custom**” and “**usage**” signify any rule which, having been continuously and uniformly observed for a long time, has obtained the force of law among Hindus in any local area, tribe, community, group of family :

Provided that the rule is certain and not unreasonable or opposed to public policy; and

Provided further that in the case of a rule applicable only to a family it has not been discontinued by the family;

(b) “**District Court**” means, in any area for which there is a City Civil Court, that court and in any other area the Principal Civil Court of original jurisdiction, and includes any other Civil Court which may be specified by the State Government, by notification in the Official Gazette, as having jurisdiction in respect of the matters dealt with in this Act;

(c) “**full-blood**” and “**half-blood**” two person are said to be related to each other by full-blood when they are descended from a common ancestor by the same wife and by half blood when they are descended from a common ancestor but by different wives ;

(d) “**uterine blood**”- two persons are said to be related to each other by uterine blood when they are descended from a common ancestress but by different husbands;

Explanation :- in clauses (c) and (d) ancestor includes the father and ancestress the mother;

(e) “**prescribed**” means prescribed by rules made under this Act;

(f) (i) “**Sapinda relationship**” with reference to any person extends as far as the third generation (inclusive) in the line of assent through the mother, and the fifth (inclusive) in the line of assent through the father, the line being traced upward in each case from the person concerned, who is to be counted as the first generation;

(ii) two persons are said to be “**sapindas**” of each other if one is a lineal ascendant of the other within the limits of sapinda relationship, or if they have a common lineal ascendant who is within the limits of sapinda relationship with reference to each of them;

(g) “**degrees of prohibited relationship**” two persons are said to be within the degrees of prohibited relationship-

- (i) if one is a lineal descendant of the other; or
- (ii) if one was the wife or husband of a lineal ascendant or descendant of the other or
- (iii) if one was the wife of the brother or of the fathers or mothers brother or of the grand fathers or grandmothers brother of the other; or
- (iv) if the two are brother and sister, uncle and niece aunt and nephew, or children of brother and sister or of two brothers or of two sisters;

Explanation :- For the purposes of clauses (f) and (g) relationship includes-

- (i) relationship by half or uterine blood as well as by full-blood;
- (ii) illegitimate blood relationship as well as legitimate;
- (iii) relationship by adoption as well as by blood;

and all terms of relationship in those clauses shall be construed accordingly.

4. Overriding effect of Act: - Save as otherwise expressly provided in this Act-

- (a) any test, rule or interpretation of Hindu law or any custom or usage as part of that law in force immediately before the commencement of this Act shall cease to have been effect with respect to any matter for which provision is made in this Act;
- (b) any other law in force immediately before the commencement of this Act shall cease to have effect in so far as it is inconsistent with any of the provisions contained in this Act.

CHAPTER II

HINDU MARRIAGES

5. Conditions for a Hindu Marriage: - A marriage may be solemnized between two Hindus, if the following conditions are fulfilled, namely:-

- (i) neither party has a spouse living at the time of the marriage;
- (ii) at the time of the marriage, neither party-
 - (a) is incapable of giving a valid consent to it in consequence of unsoundness of mind ; or
 - (b) though capable of giving a valid consent, has been suffering from mental disorder of such a kind or to such an extent as to be unfit for marriage and the procreation of children; or

(c) has been subject to recurrent attacks of insanity or epilepsy;

(iii) the bridegroom has completed the age of twenty one years and the bride the age of eighteen years at the time of the marriage;

(iv) the parties are not within the degrees of prohibited relationship unless the custom or usage governing each of them permits of a marriage between the two;

(v) the parties are not sapindas of each other, unless the custom or usage governing each of them permits of a marriage between the two;

6. [Repealed]

7. Ceremonies for a Hindu Marriage :- (1) A Hindu marriage may be solemnized in accordance with the customary rites and ceremonies of either party thereto.

(2) Where such rites and ceremonies include the Saptapadi (that is the taking of seven steps by the bridegroom and the bride jointly before the fire), the marriage becomes complete and binding when the seventh step is taken.

8. Registration of Hindu Marriages :- (1) For the purpose of facilitating the proof of Hindu Marriages, the State Government may make rules providing that the parties to any such marriage may have the particulars relating to their marriage entered in such manner and subject such to conditions as may be prescribed in a Hindu Marriage Register kept for the purpose.

(2) Notwithstanding anything contained in sub-section (1) the State Government may, if it is of opinion that it is necessary or expedient so to do, provide that the entering of the particulars referred to in sub-section (1) shall be compulsory in the State or in any part thereof, in all cases or in such cases as may be specified, and whether any such direction has been issued, any person contravening any rule made in this behalf shall be punishable with fine which may extend to twenty-five rupees.

(3) All rules made under this section shall be laid before the State legislature, as soon as may be, after they are made.

(4) The Hindu Marriage Registrar shall at all reasonable times be open for inspection, and shall be admissible as evidence of the statements therein contained and certified extracts therefrom shall, on application, be given by the Registrar on payment to him of the prescribed fee.

(5) Notwithstanding anything contained in this section the validity of any Hindu Marriage shall in no way be affected by the omission to make the entry.

CHAPTER III

Restitution of conjugal rights and Judicial Separation.

Section 9. Restitution of conjugal rights. - When either the husband or the wife has, without reasonable excuse, withdrawn from the society of the other, the aggrieved party may apply, by petition to the District Court, for restitution of conjugal rights and the Court, on being satisfied of the truth of the statements made in such petition and that there is no legal ground why the application should not be granted, may decree restitution of conjugal rights accordingly.

Explanation.- Where a question arises whether there has been reasonable excuse for withdrawal from the society, the burden of proving reasonable excuse shall be on the person who has withdrawn from the society.

Section 10. Judicial Separation - (1) Either party to a marriage, whether solemnized before or after the commencement of this Act, may present a petition praying for a decree of judicial separation on any of the grounds specified in sub-section (1) of section 13 and in the case of a wife on any of the grounds on which a petition for divorce might have been presented.

(2) Where a decree for judicial separation has been passed, it should no longer be obligatory for the petitioner to cohabit with the respondent, but the Court may, on the application by petition of either party and on being satisfied of the truth of the statements made in such petition, rescind the decree, if he considers it just and reasonable to do so.

CHAPTER IV

Nullity of marriage and divorce

Section 11.- Void marriages.- Any marriage solemnized after the commencement of this Act, shall be null and void and may, on a petition presented by either party thereto against the other party, be so declared by a decree of nullity if it contravenes any one of the conditions specified in clause (i), (iv) and (v) of section 5.

Section 12.- Voidable marriages.-(1) Any marriage solemnized; whether before or after the commencement of this Act, shall be voidable and may be annulled by a decree of nullity on any of the following grounds, namely;-

(a) that the marriage has not been consummated owing to the impotence of the respondent; or

(b) that the marriage is in contravention of the condition specified in clause (ii) of section 5; or

(c) that the consent of the petitioner, or where the consent of the guardian in marriage of the petitioner was required under section 5 as it stood immediately before the commencement of the Child Marriage Restraint (Amendment) Act, 1978 (Act no.2 of 1978) the consent of such guardian was obtained by force or by fraud as to the nature of ceremony or as to any material fact or circumstance concerning the respondent; or

(d) that the respondent was at the time of the marriage pregnant by some person other than the petitioner.

(2) Notwithstanding anything contained in sub-section (1), no petition for annulling a marriage-

(a) on the ground specified in clause (c) of sub-section (1) shall be entertained if-

(i) the petition presented more than one year after the force had ceased to operate, or, as the case may be, the fraud had been discovered; or

(ii) the petitioner has, with his or her full consent, lived with the party to the marriage as husband or wife after the force had ceased to operate or, as the case may be, the fraud had been discovered;

(b) on the ground specified in clause (d) of sub-section (1) shall be entertained unless the Court is satisfied –

(i) that the petitioner was at the time of the marriage ignorant of the facts alleged;

(ii) that the proceedings have been instituted in the case of marriage solemnized before the commencement of this Act within one year of such commencement and in the case of marriage solemnized after such commencement within one year from the date of marriage; and

(iii) that marital intercourse with the consent of the petitioner has not taken place since the discovery by the petitioner of the existence of the said ground.

Section 13. Divorce. - (1) Any marriage solemnized, whether before or after the commencement of this Act, may, on a petition presented by either the husband or the wife, be dissolved by a decree of divorce on the ground that the other party-

(i) has, after the solemnization of the marriage, had voluntary sexual intercourse with any person other than his or her spouse; or

(i-a) has, after the solemnization of the marriage, treated the petitioner with cruelty; or

(i-b) has deserted the petitioner for a continuous period of not less than two years immediately preceding the presentation of the petition; or

(ii) has ceased to be a Hindu by conversion to another religion; or

(iii) has been incurably of unsound mind, or has been suffering continuously or intermittently from mental disorder of such kind and to such an extent that the petitioner cannot reasonably be expected to live with the respondent.

Explanation.- In this clause-

(a) the expression “**mental disorder**” means mental illness, arrested or incomplete development of mind, psychopathic disorder or any disorder or disability of mind and includes schizophrenia;

(b) the expression “**psychopathic disorder**” means a persistent disorder or disability of mind (whether or not included sub-normality of intelligence) which results in abnormally aggressive or seriously irresponsible conduct on the part of the other party, and whether or not it requires or is susceptible to medical treatment; or

(iv) has been suffering from a virulent and incurable form of leprosy; or

(v) has been suffering from venereal disease in a communicable form; or

(vi) has renounced the world by entering any religious order; or

(vii) has not been heard of as being alive for a period of seven years or more by those persons who would naturally have heard of it, had that party been alive.

Explanation - In this sub-section, the expression “**desertion**” means the desertion of the petitioner by the other party to the marriage without reasonable cause and without the consent of or against the wish of such party, and includes the willful neglect of the petitioner by the other party to the marriage, and its grammatical variations and cognate expression shall be construed accordingly.

(1)xxxx

(1-A) Either party to a marriage, whether solemnized before or after the commencement of this Act, may also present a petition for dissolution of the marriage by a decree of divorce on the ground-

(i) that there has been no resumption of cohabitation as between the parties to the marriage for a period of one year or upwards after the passing of a decree for judicial separation in a proceeding to which they were parties; or

(ii) that there has been no restitution of conjugal rights as between parties to the marriage for a period of one year or upwards after the passing of a decree for restitution of conjugal rights in a proceeding to which they were parties.

(2) A wife may also present a petition for the dissolution of her marriage by a decree of divorce on the ground,-

(i) in the case of any marriage solemnized before the commencement of this Act, that the husband had married again before such commencement or that any other wife of the husband married before such commencement was alive at the time of the solemnization of the marriage of the petitioner:

Provided that in either case, the other wife is alive at the time of presentation of the petition; or

(ii) that in a suit under section 18 of the Hindu Adoption and Maintenance Act, 1956 (Act no.78 of 1956), or in a proceeding under section 125 of the Criminal Procedure Code, 1973 (Act no.2 of 1974) or under the corresponding section 488 of the Code of Criminal Procedure, 1898 (Act no.5 of 1898), a decree or order, as the case may be, has been passed against the husband awarding maintenance to the wife notwithstanding that she was living apart and that since the passing of such decree or order, cohabitation between the parties has not been resumed for one year or upwards;

(iv) that her marriage (whether consummated or not) was solemnized before she attained the age of fifteen years and she has repudiated the marriage after attaining the age but before attaining the age of eighteen years.

Explanation. - This clause applies whether the marriage was solemnized before or after the commencement of the Marriage Laws (Amendment) Act, 1976 (Act no.68 of 1976).

Section 13-A. Alternate relief in divorce proceedings.- In any proceedings under this Act, on a petition for dissolution of marriage by a decree of divorce, except in so far as the petition is founded on the grounds mentioned in clauses (ii), (vi) and (vii) of sub-section (1) of section 13, the Court may, if it considers it just so to do having regard to the circumstances of the case, pass instead a decree of judicial separation.

Section 13-B.Divroce by mutual consent. – (1) Subject to the provisions of this Act, a petition for dissolution of marriage by a decree of divorce may be presented to the district Court by both the parties to a marriage together, whether such marriage was solemnized before or after the commencement of the Marriage Laws (Amendment) Act, 1976 (Act no.68 of 1976), on the ground that they have been living separately for a period of one year or more, that they have not been able to live together and that they have mutually agreed that the marriage should be dissolved.

(2) on the motion of both the parties made not earlier than six months after the date of presentation of the petition referred to in sub-section (1) not later than eighteen months

after the said date, if the petition is not withdrawn in the meantime, the Court shall, on being satisfied, after hearing the parties and after making such enquiry as it thinks fit, that a marriage has been solemnized and that the averments of the petition are true, pass a decree of divorce declaring the marriage to be dissolved with effect from the date of the decree.

Section 14. No petition for divorce to be presented within one year of marriage.- (1) Notwithstanding anything contained in this Act, it shall not be competent for any Court to entertain any petition for dissolution of a marriage by a decree of divorce unless at the date of presentation of the petition one year has elapsed since the date of the marriage:

Provided that the Court may, upon application made to it in accordance with such rules as may be made by the High Court in that behalf, allow a petition to be presented before one year has elapsed since the date of the marriage on the ground that the case is one of exceptional hardship to the petitioner or of exceptional depravity on the part of the respondent, but if it appears to the Court at the hearing of the petition that the petitioner obtained leave to present the petition by any misrepresentation or concealment of the nature of the case, the Court may, if it pronounces a decree, do so subject to the condition that the decree shall not have effect until after the expiry of one year from the date of the marriage or may dismiss the petition without prejudice to any petition which may be brought after the expiration of the said one year upon the same or substantially the same facts as those alleged in support of the petition so dismissed.

(2) In disposing of any application under this section for leave to present a petition for divorce before the expiration of one year from the date of marriage, the Court shall have regard to the interests to any children of the marriage and the question whether there is a reasonable probability of a reconciliation between the parties before the expiration of the said one year.

15. Divorced persons when may marry again: - When a marriage has been dissolved by a decree of divorce and either there is no right of appeal against the decree or, if there is such a right of appeal, the time for appealing has expired without an appeal having been presented, or an appeal has been presented but has been dismissed, it shall be lawful for either party to the marriage to marry again.

Section 16. Legitimacy of children of void and voidable marriages. - (1) Notwithstanding that a marriage is null and void under section 11, any child of such marriage who would have been legitimate, if the marriage had been valid, shall be legitimate, whether such child is born before or after the commencement of the Marriage Laws (Amendment) Act, 1976 (Act no.68 of 1976), and whether or not a decree of nullity is granted in respect of that marriage under this Act and whether or not the marriage is held to be void otherwise than on a petition under this Act.

(2) Where a decree of nullity is granted in respect of a voidable marriage under section 12, any child begotten or conceived before the decree is made, who would have been the legitimate child of the parties to the marriage, if at the date of the decree, it had been

dissolved instead of being annulled, shall be deemed to be their legitimate child notwithstanding the decree of nullity.

(3) Nothing contained in sub-section (1) or sub-section (2) shall be construed as conferring upon any child of a marriage which is null and void or which is annulled by a decree of nullity under section 12, any rights in or to the property of any person, other than the parents, in any case where, but for the passing of this Act, such child would have been incapable of possessing or acquiring any such rights by reason of his not being the legitimate child of his parents.

17. Punishment of Bigamy: - Any marriage between two Hindus solemnized after the commencement of this Act is void if at the date of such marriage either party had a husband or wife living; and the provisions of sections 494 and 495 of the Indian Penal Code (XLV of 1860) shall apply accordingly.

18. Punishment for contravention of certain other conditions for a Hindu Marriage:- Every person who procures a marriage of himself or herself to be solemnized under this Act in contravention of the condition specified in clauses (iii), (iv) and (v) of section 5 shall be punishable-

(a) in the case of a contravention of the condition specified in clause (iii) of section 5, with simple imprisonment which may extend to fifteen days, or with fine which may extend to one thousand rupees, or with both;

(b) in the case of a contravention of the condition specified in clause (iv) or clause (v) of section 5, with simple imprisonment which may extend to one month, or with fine which may extend to one thousand rupees, or with both.

Chapter V

Jurisdiction and Procedure

Section 19. Court to which petition shall be presented.- Every petition under this Act shall be presented to the district court within the local limits of whose ordinary original civil jurisdiction-

(i) the marriage was solemnized, or

(ii) the respondent, at the time of the presentation of the petition resides, or

(iii) the parties to the marriage last resided together, or

(iii-a) in case the wife is the petitioner, where she is residing on the date of presentation of the petition; or

(iv) the petitioner is residing at the time of the presentation of the petition, in a case where the respondent is, at that time, residing outside the territories to which this Act extends, or has not been heard of as being alive for a period of seven years or more by those persons who would naturally have heard of him if he were alive.

Section 20. Contents and verification of petitions .-(1) Every petition presented under this Act shall state as distinctly as the nature of the case permits the facts on which the claim to relief is founded, and except in a petition under section 11, shall also state that there is no collusion between the petitioner and the other party to the marriage.

(2) The statements contained in every petition under this Act shall be verified by the petitioner or some other competent person in the manner required by law for the verification of plaints, and may, at the hearing, be referred to as evidence.

Section 21. Application of Act no.5 of 1908.-Subject to the other provisions contained in this Act and to such rules as the High Court may make in this behalf, all proceedings under this Act shall be regulated, as far as may be, by the Code of Civil Procedure, 1908.

Section 21-A. Power to transfer petitions in certain cases. - (1) Where –

(a) a petition under this Act has been presented to a district court having jurisdiction by a party to a marriage praying for a decree for judicial separation under section 10 or for a decree of divorce under section 13, and

(b) another petition under this Act has been presented thereafter by the other party to the marriage praying for a decree of judicial separation under section 10 or for a decree of divorce under section 13 or any ground whether in the same district court or in a different district court, in the same State or in a different State,

The petitions shall be dealt with as specified in sub-section (2).

(2) in a case where sub-section (1) applies-

(a) if the petitions are presented to the same District Court, both the petitions shall be tried and heard together by the district court;

(b) if the petitions are presented to different District Courts, the petition presented later shall be transferred to the district court in which the earlier petition was presented and both the petitions shall be heard and disposed of together by the district court in which the earlier petition was presented.

Section 21-B.Special provisions relating to trial and disposal of petition under the Act.-(1) The trial of a petition under this Act, shall, so far as it is practicable consistently with the interests of justice in respect of the trial, be continued from day to day until its conclusion unless the Court finds the adjournment of the trial beyond the following day to day to be necessary for reasons to be recorded.

(2) Every petition under this Act shall be tried as expeditiously as possible and endeavour shall be made to conclude the trial within six months from the date of service of notice of the petition on the respondent.

(3) Every appeal under this Act shall be heard as expeditiously as possible and endeavour shall be made to conclude the hearing within three months from the date of service of notice of appeal on the respondent.

Section 21-C. Documentary evidence.-Notwithstanding anything in any enactment to the contrary, no document shall be inadmissible in evidence in any proceedings at the trial of a petition under this Act on the ground that it is not duly stamped or registered.

Section 22. Proceedings to be in camera and may not be printed or published.-(1) Every proceeding under this Act shall be concluded in camera and it shall not be lawful for any person to print or publish any matter in relation to any such proceeding except a judgment of the High Court or of the Supreme Court printed or published with the previous permission of the Court.

(2) If any person prints or publishes any matter in contravention of the provisions contained in sub-section (1), he shall be punishable with fine which may extend to one thousand rupees.

Section 23. Decree in proceedings.-(1) In any proceeding under this Act, whether defended or not, if the Court is satisfied that-

(a) any of the grounds for granting relief exists and the petitioner except in cases where the relief is sought by him on the ground specified in sub-clause (a), sub-clause (b) or sub-clause (c) of clause (2) of section 5 is not in any way taking advantage of his or her own wrong or disability for the purpose of such relief, and

(b) where the ground of the petition is the ground specified in clause (i) of sub-section (1) of section 13, the petitioner is not in any manner been accessory to or connived at or condoned the act or acts complained of, or where the ground of the petition is cruelty, the petitioner has not in any manner condoned the cruelty, or

(bb) where a divorce is sought on the ground of mutual consent, such consent has not been obtained by force, fraud or under influence; and

(c) the petition (not being a petition presented under section 11) is not presented or prosecuted in collusion with the respondent, and

(d) there has not been any unnecessary or improper delay in instituting the proceedings, and

(e) there is no other legal ground why relief should not be granted, then, and in such a case, but not otherwise, the Court shall decree such relief accordingly.

(2) Before proceeding to grant any relief under this Act, it shall be the duty of the Court in the first instance, in every case where it is possible so to do consistently with the nature and circumstances of the case, to make every endeavour to bring about a reconciliation between the parties:

Provided that nothing contained in this sub-section shall apply to any proceeding wherein relief is sought on any of the grounds specified in clause (ii), clause (iii), clause (iv), clause (v), clause (vi) or clause (vii) of sub-section (1) of section 13.

(3) For the purpose of aiding the Court in bringing about such reconciliation, the Court may, if the parties so desire or if the Court thinks it just and proper so to do adjourn the proceedings for a reasonable period not exceeding fifteen days and refer the matter to any person named by the parties in this behalf or to any person nominated by the Court, if the parties fail to name any person, with directions to report to the Court, as to whether reconciliation can be and has been, effected and the Court shall in disposing of the proceedings have due regard to the report.

(4) In every case where a marriage is dissolved by a decree of divorce, the Court passing the decree shall give a copy thereof free of cost to each of the parties.

Section 23-A. Relief for respondent in divorce and other proceedings.- In any proceeding for divorce or judicial separation or restitution of conjugal rights, the respondent may not only oppose the relief sought on the ground of petitioner's adultery, cruelty or desertion, but also make a counter-claim for any relief under this Act on that ground; and if the petitioner's adultery, cruelty or desertion is proved, the Court may give to the respondent any relief under this Act to which he or she would have been entitled if he or she has presented a petition seeking such relief on that ground.

Section 24. Maintenance pendent lite and expenses of proceedings.- Where in any proceedings under this Act, it appears to the Court that either the wife or the husband, as the case may be, has no independent income sufficient for her or his support and the necessary expenses of the proceedings, it may, on the application of the wife or the husband, order the respondent to pay to the petitioner the expenses of the proceedings, such sum as, having regard to the petitioner's own income and the income of the respondent, it may seem to the Court to be reasonable.

Provided that the application for the payment of the expenses of the proceeding and such monthly sum during the proceeding, shall, as far as possible, be disposed of within sixty days from the date of service of notice on the wife or the husband, as the case may be.

Section 25. Permanent alimony and maintenance.- (1) Any Court exercising jurisdiction under this Act may, at the time of passing any decree or at any time subsequent thereto, on application made to it for the purpose by either the wife or the husband, as the case may be, order that the respondent shall pay to the applicant for her or his maintenance and support such gross sum or such monthly or periodical sum for a

term not exceeding the life of the applicant as, having regard to the respondent's own income and other property, if any, the income and other property of the applicant, the conduct of the parties and other circumstances of the case, it may seem to the Court to be just, and any such payment may be secured, if necessary, by a charge on the immovable property of the respondent.

(2) If the Court is satisfied that there is, a change in the circumstances of either party at any time after it has made an order under sub-section (1), it may at the instance of either party, vary, modify or rescind any such order in such manner as the Court may deem fit.

(3) If the Court is satisfied that the party in whose favour an order has been made under this section has remarried or, if such party is the wife, that she has not remained chaste, or if such party is the husband, that he has had sexual intercourse with any woman outside wedlock, it may at the instance of the other party vary, modify or rescind any such order in such manner as the Court may deem fit.

Section 26. Custody of children.-In any proceeding under this Act, the Court may, from time to time, pass such interim orders and, make such provisions in the decree as it may deem just and proper with respect to the custody, maintenance and education of minor children, consistently with their wishes, wherever possible, and may, alter the decree, upon application by petition for the purpose: make from time to time, all such orders and provisions with respect to the custody, maintenance and education of such children as might have been made by such decree or interim orders in case the proceeding for obtaining such decree were still pending, and the Court may, also from time to time revoke, suspend or vary any such orders and provisions previously made.

Provided that the application with respect to the maintenance and education of the minor children, pending the proceeding for obtaining such decree, shall, as far as possible, be disposed of within sixty days from the date of service of notice on the respondent.

Section 28. Appeal from decrees and orders.- (1) All decrees made by the Court in any proceeding under this Act shall, subject in any proceeding under this Act shall, subject to the provisions of sub-section (3), be applicable as decree of the Court made in the exercise of its original civil jurisdiction, and every such appeal shall lie to the Court to which appeals ordinarily lie from the decisions of the Court given in exercise of its original civil jurisdiction.

(2) Orders made by the Court in any proceeding under this Act under section 25 or section 26 shall, subject to the provisions of sub-section (3), be appealable if they are not interim orders and every such appeal shall lie to the Court to which appeals ordinarily lie from the decisions of the Court given in exercise of its original civil jurisdiction.

(3) There shall be no appeal under this section on the subject of costs only.

(4) Every appeal under this section shall be preferred within the period of ninety days from the date of the decree or order.

Section 28-A. Enforcement of decrees and orders. - All decrees and orders made by the Court in any proceeding under this Act shall be enforced in the like manner as the decrees and orders of the Court made in the exercise of its original civil jurisdiction for the time being are enforced.

Chapter VI

Savings and Repeals.

Section 29. Savings. - (1) A marriage solemnized between Hindus before the commencement of this Act, which is otherwise valid, shall not be deemed to be invalid or even to have been invalid by reason only of the fact that the parties thereto belonged to the same gotra or pravara or belonged to different religions, castes or sub-divisions of the same caste.

(2) Nothing contained in this Act shall be deemed to affect any right recognized by customs or conferred by any special enactment to obtain the dissolution of a Hindu marriage, whether solemnized before or after the commencement of this Act.

(3) Nothing contained in this Act shall affect any proceeding under any law for the time being in force for declaring any marriage to be null and void or for annulling or dissolving any marriage or for judicial separation pending at the commencement of this Act, and any such proceeding may be continued and determined as if this Act had not been passed.

(4) Nothing contained in this Act shall be deemed to affect the provisions contained in the Special Marriage Act, 1954 (Act no.43 of 1954), with respect to marriages between Hindus solemnized under that Act, whether before or after the commencement of this Act.

Section 30. Repeals.[Repealed by the Repealing and Amending Act, 1960(Act no.58 of 1960) section 2 and first schedule with effect from 16 February, 1960.

Uttar Pradesh State Amendment

Uttar Pradesh Act no.13 of 1962 with effect from 7th November, 1962.

In its application to Hindus domiciled in Uttar Pradesh and also when either party to the marriage was at the time of marriage a Hindu domiciled in Uttar Pradesh, in section 13;-

(i) in sub-section (1), after clause (i), insert “deemed always to be have been inserted”, the following:

(i-a) has persistently or repeatedly treated the petitioner with such cruelty as to cause a reasonable apprehension in the mind of the petitioner that it will be harmful or injurious for the petitioner to live with the other party, or” and

(ii) for clause (viii) (since repealed) substitute (and shall be deemed always to have been so substituted) the following:

“(viii) has not resumed cohabitation after the passing of a decree for judicial separation against that party; and-

(a) a period of two years has elapsed since the passing of such decree, or

(b) the case is one of exceptional hardship to the petitioner or of exceptional depravity on the part of the party; or”

Note:1. This electronic version of this statute is reproduced for your convenience and personal use only and may not be copied for the purpose of re-sale in this or any other form. Formatting of this electronic version may differ from the official, printed version. Where accuracy is critical, please consult official gazette notifications.

Note: 2 . If you need full text you may consult THE HINDU MARRIAGE ACT, 1955 published in the gazette.

* **Please note:-** The Uttar Pradesh Hindu Marriage (Registration) Rules, 1973 have been notified by Notification No.3806/7-K-2-664-55 Dated September 15, 1973 is also available below.

THE UTTAR PRADESH HINDU MARRIAGE (REGISTRATION) RULES, 1973

Nyaya(Adinastha Nyayalaya)Anubhag

NOTIFICATION

No.3806/7 -K-2-664-55

Lucknow, Dated September 15, 1973.

Note- The amendment made in these rules by the notification no.1346/VII-A.N.-664/55 dated April 10,1980 in Uttar Pradesh Hindu Marriage (Registration) (First Amendment) Rules, 1980 by Nyaya(Adinastha Nyayalaya)Anubhag has been included.

In exercise of the powers conferred by section 8 of the Hindu Marriage Act, 1955 (Act no.25 of 1955), the Governor is pleased to make the following rules:

Short title, extent and commencement. - 1(1) These rules may be called the Uttar Pradesh Hindu Marriage (Registration) Rules, 1973.

(2) They shall extend to the whole of Uttar Pradesh.

(3) They shall come into force on such date as the State Government may by notification in the Gazette, appoint in this behalf.

2. Definitions. - In these rules, unless the context otherwise requires-

(a) “the Act” means the Hindu Marriage Act, 1955 (Act no.25 of 1955);

(b) “Registrar General” means the Inspector General of Registration appointed under section 3 of the Registration Act, 1908 (Act no.16 of 1908);

(c) “Marriage” means a Hindu Marriage to which the Act applies;

(d) “Registrar” means the Registrar of Hindu Marriages having jurisdiction under Rule 3;

(e) “Registrar of the District” means the Registrar of the District appointed under section 6 of the Registration Act, 1908 (Act no.16 of 1908) and includes the officer performing the duties of a Registrar under section 10 and 11 of that Act;

(f) “Sub-Registrar” means a Sub-Registrar appointed by the State Government under the Registration Act, 1908 (Act no.16 of 1908) and includes a person so appointed under section 12 of that Act.

3. Jurisdiction of Registrar and Sub-Registrar.-For the purpose of these rules, every Sub-Registrar within the limits of his jurisdiction and every

Registrar of the District within the district shall exercise the powers and perform the duties of Registrar of Hindu Marriages.

4. Registration of Marriages.-

(1) The parties to any marriage may, on payment of the fee specified in Rule 10, have the particulars relating to marriage entered in the Hindu Marriage Register kept for the purpose in the office of the Registrar.

(2) An application for registration of a marriage shall be made in duplicate to the Registrar within whose jurisdiction the marriage is solemnized or within whose jurisdiction the husband permanently resides and shall be in Form 'A' of the Schedule to these rules:

Provided that, if the application is made to the Registrar within whose territorial jurisdiction the marriage is solemnized and the husband does not permanently reside within such jurisdiction, it shall be made in triplicate and the third copy of the application shall be forwarded by the Registrar receiving the application to the Registrar within whose jurisdiction the husband permanently resides:

Provided further that the application for registration of marriage shall ordinarily be presented to a Sub-Registrar having jurisdiction, but the Registrar of the district may in his discretion also entertain any such application.

X [(3) The application mentioned in sub-rule (2) shall be accompanied by a certificate by a member of the Parliament, member of State Legislature, Gazetted Officer, Pradhan of a Gaon Sabha, Sarpanch of a Nyaya Panchayat, Pramukh of a Kshetra Samiti or the President of any other Local Body and where any such party to the marriage resides outside India by the Indian Consul or Vice-Consul, as to the identity of the parties to the marriage and the correctness of other particulars appearing in the application, and shall be presented personally to the Registrar concerned:

Provided that where the applicant resides outside India, it may be sent through Indian Consul or Vice-Consul by registered post. Where the person presenting the application so desires, he shall be given a receipt for the application in the following form:

“Received an application for registration of marriage between.....and
..... presented by.....

(Signature)

Registrar of Hindu Marriages.....”

(4) Where the application is sent by registered post the fee shall be remitted by money order at the remitter's expense and the receipt issued to

the remitter by the post office through which the remittance is made shall be attached to the application.]

X-[**Amended** the Uttar Pradesh Hindu Marriage (Registration) (First Amendment) Rules, 1980]

5. Hindu Marriage Register.-(1) A Hindu Marriage Register shall be kept in the form of a file book consisting of serially numbered butts.

(2) The Registrar shall certify under his signature, on the title page of every blank register issued to him, the number of pages actually contained in such register and shall also note the date on which the register was received by him.

(3) At the close of every calendar year, the Registrar shall certify the number of applications registered during the year and wherever a register is completed, the Registrar shall also certify the number of applications registered in that particular register.

(4) The registers used by the Registrar shall be serially numbered.

6. Filing of application. - Each application duly made to the Registrar under Rule 4 shall be filled by him in the Hindu Marriage Register by pasting it on the first blank butt available in the register.

7. Endorsement on application. - (1) Each application and its duplicate and also its triplicate wherever required shall be endorsed by the Registrar with the following endorsement duly signed by him, on the reverse thereof, namely:

“The application was received by me on200.. and it is filed at serial no.... of 200... on pageof volumeof the Hindu Marriage Register maintained under the Hindu Marriage Registration (Uttar Pradesh) Rules, 1973.

(Signature)

Registrar of Hindu Marriages.....”

(2) The Registrar shall as soon as may inform the applicants in writing that their marriage has been duly registered.

8. Duplicates. - On or before the seventh day of each month, the Sub-Registrar shall send by registered post to the Registrar of the district all duplicate copies of the application received by him during the preceding month along with a covering letter indicating therein the serial number of the duplicate copies of the application sent therewith and if no application was

received in the previous month then a letter indicating that no application was received.

9. Filing of the application by Registrar. - On receipt of the duplicate copies of the application sent under Rule 8, the Registrar of the district shall file or cause to be filed such duplicate copies by pasting them in registers maintained for that purpose by the Registrar.

Y [10. **Fees.**-(1) The fee for entertaining an application for registration of a marriage shall be-

- (i) Rs.2.00, if the application for registration of a marriage is made within two months of the date of its solemnization;
- (ii) Rs.4.00, if the application for registration of a marriage is made after two months of the date of its solemnization and shall be paid to the Registrar either in cash or by money-order.

(2) Certified extract from the Hindu Marriage Register shall, on an application to the Registrar or Registrar General, be given by him on payment of a fee of Rs.2.00,

(3) For making a search, the fee shall be-

- (i) if the entry relates to the current year, Rs.1.00,
- (ii) if the entry relates to the immediately previous year, Rs.1.50,
- (iii) if the entry relates to year before that, Rs.2.00 and so on with the addition of 50P for each year.]

Y[Amended the Uttar Pradesh Hindu Marriage (Registration) (First Amendment) Rules, 1980]

11. Form of receipt. - A receipt from the receipt book in the Form no.8 of the Appendix I of the Registration Manual, Part II shall be issued for acknowledging receipt of the fees paid under these rules.

12. Cash book. - The Registrar shall maintain or cause to be maintained a cash-book in Form "B" of the Schedule. All fees received under the Rules shall be brought to account in the cash book every day and the Registrar shall sign the same in token of his verifying the correctness of the day's total collection of fees.

13. Power of Registrar. - (1) If an application for registration of marriage or for a certified extract from the Marriage Register is incomplete or defective in any respect or is not accompanied by the fee specified in Rule 10, the Registrar shall require the applicant to remove the defect or pay the said fee,

as the case may be, within such time as may be specified by him failing which the application shall be rejected.

(2) If the Registrar receiving such application has no jurisdiction to receive the same, he shall return it to the applicant for being presented to the proper authority.

(3) Where an objection to any application for registration is received by a Sub-Registrar, he shall refer the same to the Registrar of the district, who shall decide the same as also objections received by him after hearing the parties affected thereby and his decision subject to any decree or order of a competent Court be final, in so far as the question of action on the application for registration is concerned.

(4) The particulars of all applications which are returned or of which registration is refused as aforesaid shall be noted in a register in Form "C" of the Schedule appended to these rules.

14. Superintendence. - The Registrar shall perform his duties and exercise his powers under the general superintendence of the Registrar General.

15. Forms.-Blank forms of application for registration shall be supplied by the Registrar free of charge to the parties to a marriage. The parties may, however, at their option use legibly typed forms.

16. Preservation of registers and records.-(1) The Hindu Marriage Registers and the indices referred to in Rule 17 shall, after six years of their completion, be consigned to, and preserved permanently in the Central Record Room at the headquarters of the registration district.

(2) All other records and papers such as receipt books, cash books, applications for extract of the Register, etc., shall be destroyed by the Registrar after the expiry of a period of six years.

17. Indexing of entries in the register of marriage.-All entries in the Hindu Marriage Register shall be indexed and the indices shall be in two forms, namely, one in the name of the bridegroom and the other in the name of the bride and such indices shall be available for inspection to any person on payment of inspection fee of fifty paise per year of record.

SCHEDULE

FORM A

See Rule 4(2) of the Uttar Pradesh Hindu Marriage (Registration) Rules, 1973.

Application for registration of Hindu Marriage

To,

The Registrar of Hindu Marriages,

.....District.

Uttar Pradesh.

Sir,

A Hindu marriage in accordance with the provisions of the Hindu Marriage Act, 1955, has been solemnized between us, the undersigned parties, onand we request that the following particulars of our marriage be registered in the Hindu Marriage Register.

Particulars of Marriage

1. Date of marriage.....
2. Place of marriage (with sufficient particulars to locate the place).....
3. Particulars of bridegroom.
 - (a) Full name and occupation.....
 - (b) Domicile.....
 - (c) Age(which shall not be less than 21 years: See section 5)
 - (d) Usual place of residence.....
 - (e) Permanent address.....
 - (f) Address at the time of application.....
 - (g) Status at the time of marriage, whether, unmarried, widower, divorced,

Signature of the bridegroom

Dated.....

4. Particulars of the bride:

- (a) Full name
- (b) Domicile.....
- (c) Age
- (d) Usual place of residence.....
- (e) Permanent address.....
- (f) Address at the time of application.....
- (g) Status at the time of marriage, whether, unmarried, widower, divorced,

Signature of the bridegroom

Dated.....

5. Full particulars of the bridegroom's father:

- (a) Full name
- (b) Age
- (c) Occupation.....
- (d) Usual place of residence.....
- (e) Address at the time of application.....
- (f) Whether alive or dead

Signature of the father of the bridegroom

Dated.....

(N.B. Signature of the bridegroom's father is not obligatory)

6. Particulars of the bride's father or other guardian:

- (a) Full name
- (b) Age
- (c) Occupation.....
- (d) Usual place of residence.....
- (e) Address at the time of application.....
- (f) Relationship of the guardian with bride
(See Section 6)

Signature of the father of the bridegroom

Dated.....

(N.B. Signature of the bride's father or guardian is not obligatory where the bride's age is not less than 18 years, on the date of application but the signature of her father or guardian is necessary where on the date of application she is below 18 years and the marriage was performed in accordance with the law as in force on the date of marriage)

7. Particulars of the Officiating Priest:

- (a) Full name
- (b) Age
- (c) Usual place of residence.....
- (d) Address.....

(N.B. It shall not be obligatory to enter particulars of the officiating priest, if the marriage took place more than a year before the date of the application. His signature is not obligatory.)

Signature of the officiating priest

Dated.....

8. Declaration. - I solemnly declare that the particulars given in this application, is so far as they relate to myself and to the solemnization of marriage are true to the best of my knowledge and the rest are based on information received and believed to be true.

Signature of the Bridegroom

Signature of the bride

Dated.....

9. (1). Witness:

(a) Full name...

(b) Address...

(2). Witness:

(a) Full name...

(b) Address...

Signature

Dated.....

Signature

Dated.....

Certificate by (Designation) (a Member if Parliament/Member of State Legislature/Gazetted Officer/Pradhan/ Sarpanch/ Pramukh/President of a Local Body/Consul/Vice-Consul), as to the identity of the bridegroom and the bride and other particulars of this application is appended herewith.

Note:- Certificate may be by more than one such person where one cannot certify to the identity of both the parties or all other particulars.

FORM 'B'

(See Rule 12 of the Uttar Pradesh Hindu Marriage (Registration) Rules, 1973)

Receipt no. and date	Details of the amount realized Rs.P.	Amount Rs.P.	Signature of the Registrar of Marriages and date	Amount credited to the Treasury Rs.P.	Challan no. and date	Signature of Registrar of Marriages and date	Remarks
1	2	3	4	5	6	7	8

FORM 'C'

(See Rule 12 of the Uttar Pradesh Hindu Marriage (Registration) Rules, 1973)

Serial no.	Date of presentation and the name of the person presenting the application	Parties to the marriage and the date of marriage	Whether refused or returned	Reasons for refusal
1	2	3	4	5

English translation of Nyaya (Adhinastha Nyayalaya) Anubhag Notification no.1346/VII-A.N.-664/55 dated April 10, 1980 published in U.P.Gazette extraordinary dated 10th April, 1989.

In exercise of the powers under section 8 of the Hindu Marriage Act, 1955 (Act no.25 of 1989), the Governor is pleased to make the following rules:-

1. Short title and commencement- (1) These rules may be called the Uttar Pradesh Hindu Marriage Registration (First Amendment) Rules, 1980.

(2) They shall come into force with effect from the date of their publication in the Gazette.

2. Amendment of Rule 2. - In Rule 2 of the Uttar Pradesh Hindu Marriage Registration Rules, 1973 (hereinafter referred to as said rules), for clause (b) the following clause (b) shall be substituted:

(b) “**Registrar General**” means the Inspector General of Registration appointed under section 3 of the Registration Act, 1908 (Act no.16 of 1908);

3. Amendment of Rule 4. In Rule 4 of the said rules, for sub-rule (3), the following sub-rule (3) shall be substituted:

(3) The application mentioned in sub-rule (2) shall be accompanied by a certificate by a member of Parliament, member of State Legislature, Gazetted Officer, Pradhan of Gaon Sabha, Sarpanch of Nyaya Panchayat, Pramukh of Kshetra Samiti or President of any other Local Body and where any party to the marriage resides outside India, by the Indian Consul or Vice-Consul, as to the identity of the parties to the marriage and the correctness of other particulars appearing in the application, and shall be presented personally before the Registrar concerned; provided that where the applicant resides outside India, it may be sent through Indian Consul or Vice-consul by registered post. Where the person presenting the application so desires he shall be given a receipt for the application in the following form:

“Received an application for registration of marriage between

.....andpresentedby

Dated.....

(Signature)

Registrar of Hindu Marriages.....

4. Substitution of Rule 10.-For Rule 10 of the said rules the following Rule 10 shall be substituted:

10. Fees-(1) The fee for entertaining an application for registration of a marriage shall be-

(i) Rs.2-00, if the application for registration of a marriage is made within two months of the date of its solemnization.

(ii) Rs.4-00, if the application for registration of marriage is made after two months of the date of its solemnization and shall be paid to the Registrar either in cash or by money order.

(2) Certified extract from the Hindu Marriage Register shall on an application to the Registrar or Registrar General be given by him on payment of Rs.2.00.

(3) For making a search, the fee shall be-

(i) if the entry relates to the current year, Re.1.00;

(ii) if the entry relates to the immediately previous year, Rs.1.50P;

(iii) if the entry relates to the year before that, Rs.2.00 and so on, with an addition of 0.50P for each year.

5. Amendment of Rule 13. In Rule 13 of the said Rules, for sub-rule (1) and (3), the following sub-rules (1) and (3) shall respectively be substituted:

(1) If an application for registration of marriage or for a certified extract from the Marriage Register is incomplete or defective in any respect or is not accompanied by the fee specified in Rule 10, the Registrar shall require the applicant to remove the defect or pay the said fee, as the case may be, within such time as may be specified by him failing which the application shall be rejected.

(3) Where an objection to any application for registration is received by a Sub-Registrar, he shall decide the same also objections received by him after hearing the parties affected thereby and his decision shall subject to any decree or order of a competent court be final, in so far as the question of action on the application for registration is concerned.

6. Substitution of Rule 14: In the said Rules, for Rule 14, the following Rule 14 shall be substituted:

Rule 14. Superintendence.-The Registrar shall perform his duties and exercise his powers under the general superintendence of the Registrar General.

7- Substitution of Form 'A' in the Schedule.- In the Schedule appended to the said Rules, for the existing Form 'A', the following Form 'A' shall be substituted, namely;

FORM 'A'

(See Rule 4(2) of the Uttar Pradesh Hindu Marriage Registration Rules, 1973)

To,
The Registrar of Hindu Marriages,
.....District.
Uttar Pradesh.

Sir,
A Hindu Marriage in accordance with the provisions of the Hindu Marriage Act, 1955 has been solemnized between us, the undersigned parties, on..... and we request that the following particulars of our marriage be registered in the Hindu Marriage Register.

PARTICULARS OF MARRIAGE

1. Date of marriage.
2. Place of marriage (with sufficient particulars to locate the place)
3. Particulars of bridegroom:
 - (a) Full name and occupation
 - (b) Domicile
 - (c) Age
 - (d) Usual place of residence
 - (e) Permanent address
 - (f) Address at the time of application
 - (g) Status at the time of marriage, whether-
Unmarried
Widower
Divorced

Date....

Signature of the bridegroom

4. Particulars of the bride:
 - (a) Full name
 - (b) Domicile.....
 - (c) Age
 - (d) Usual place of residence.....

- (e) Permanent address.....
- (f) Address at the time of application.....
- (g) Status at the time of marriage, whether, unmarried, widower, divorced,

Signature of the bridegroom

Dated.....

5. Full particulars of the bridegroom's father:

- (a) Full name
- (b) Age
- (c) Occupation.....
- (d) Usual place of residence.....
- (e) Address at the time of application.....
- (f) Whether alive or dead

Signature of the father of the bridegroom

Dated.....

(N.B. Signature of the bridegroom's father is not obligatory)

6. Particulars of the bride's father or other guardian:

- (a) Full name
- (b) Age
- (c) Occupation.....
- (d) Usual place of residence.....
- (e) Address at the time of application.....
- (f) Relationship of the guardian with bride
(See Section 6)

Signature of the father of the bridegroom

Dated.....

(N.B. Signature of the bride's father or guardian is not obligatory where the bride's age is not less than 18 years, on the date of application but the signature of her father or guardian is necessary where on the date of application she is below 18 years and the marriage was performed in accordance with the law as in force on the date of marriage)

7. Particulars of the Officiating Priest:

- (a) Full name
- (b) Age
- (c) Usual place of residence.....
- (d) Address.....

(N.B. It shall not be obligatory to enter particulars of the officiating priest, if the marriage took place more than a year before the date of the application. His signature is not obligatory.)

Signature of the officiating priest

Dated.....

8. **Declaration.** - I solemnly declare that the particulars given in this application, is so far as they relate to myself and to the solemnization of marriage are true to the best of my knowledge and the rest are based on information received and believed to be true.

Signature of the Bridegroom

Signature of the bride

Dated.....

9. (1). Witness:

(a) Full name...

(b) Address...

(2). Witness:

(a) Full name...

(b) Address...

Signature

Dated.....

Signature

Dated.....

Certificate by (Designation) (a Member of Parliament/Member of State Legislature/Gazetted Officer/Pradhan/Sarpanch/ Pramukh/President of a Local Body/Consul/Vice-Consul), as to the identity of the bridegroom and the bride and other particulars of this application is appended herewith.

Note:- Certificate may be by more than one such person where one cannot certify to the identity of both the parties or all other particulars.